

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. Nos. 203-A/2016, 203-B/2016, 203-C/2016  
With TP No. 203/397-398/NCLT/AHM/2016 (New)  
C.A. Nos. 216/2015, 227/2014, 228/2014, ~~CA 2/2015~~  
With C.P. No. 27/397-398/CLB/DL/1995 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

Name of the Company: J.P. Srivastava & Sons (Rampur) Pvt. Ltd.  
V/s.  
Gwalior Sugar Company

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Mr. Ramesh Singh, Adv.		Respondent	} Abhay Jena
2.	Mr. Abhay Anand Jena, Adv.		"	
3.	Ms. Prabha Prasad, Adv.		"	Prabha
4.	Mr. Vir Srivastava	RB		Vir Srivastava
5.	Ms. Tasneem Ahmadi, Adv.		petitioner	} Harsh
6.	Mr. Harsh N. Parekh, Adv.		"	


**ORDER**

Learned Advocate Ms. Tasneem Ahmadi with Learned Advocate Mr. Harsh Parekh present for Petitioner. Learned Advocate Mr. Ramesh Singh with Learned Advocate Mr. Abhay Anand Jena with Learned Advocate Ms. Prabha Prasad with Learned Advocate Mr. Vir Srivastava present for Respondent.

Affidavit of the director of the petitioner company filed stating that it is not pressing for an order on the question of oppression and mis-management on the company's affairs and it is only agitating for computation of the value of their shares taking into consideration with subsequent events namely release of 4759 acres of land of company.

Heard further arguments of learned counsels of both parties in CA 216/2015, 227/2014 and CA 228/2014.

Orders on the aforesaid applications reserved.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 12<sup>th</sup> day of April, 2017.